

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

9. IA 911(MB)2023, IA 2068(MB)2024  
IA 3423(MB)2023, IA 5408(MB)2023  
IA 2486(MB)2020  
IN  
C.P. (IB)/3215(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Ahmednagar Merchants Co Operative  
Bank Ltd  
Vs  
Shree Ganesh Stampings Private  
Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Adv. Kunal Chheda for the Liquidator present through physical mode.
2. Mr. Nithish Bangera, Ld. Authorised Representative for the Applicant present in IA-2068/2024 through physical mode.
3. Adv. Amir Arsiwala for the Respondent present in IA-911/2023 through physical mode.

**IA-911(MB)2023**

1. At the request of both the Counsel, the matter is adjourned to **08.07.2024** for further consideration.

**IA-5408(MB)2023**

1. This is an Application filed u/s 60(5) by the Applicant seeking condonation of delay and restoration of the Applicants right to file reply in IA-911/2023. The prayer is sought by the Applicant is as under:-

*“Pass an order condoning the delay of 41 days from 10.10.2023 to 20.11.2023 by the Applicant in filing its reply to IA-911/2023 in C.P. (IB)/3215(MB)2019.”*

2. Heard the Counsel for Applicant and perused the records. This Bench allows the condonation of delay in terms of prayers Clause-A.
3. In view of aforesaid, the present Application is **partly allowed**.

**IA-3423(MB)2023**

1. At the request of Liquidator, the matter is adjourned to **08.07.2024** for further consideration.

**IA-2068(MB)2024**

1. Ld. Counsel for the Respondent seeks some time for filing reply. At the request of Counsel, two weeks' time is granted for filing reply after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
2. Post this IA on **08.07.2024** for further consideration.

**IA-2486(MB)2020**

1. The Registry as well as Applicant is directed to issue notice to the Respondent(s) intimating the next date of hearing and place on record the tracking report alongwith notice before the next date of hearing.
2. Post this IA on **08.07.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**